



2026:AHC:6779

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19389 of 2025

Tulsi Prasad Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harshit Srivastava, Shikher Trivedi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shikher Trivedi, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was appointed on the post of Constable in 08.10.1984 and she superannuated on 31.12.2024, however, he has not been paid pension, gratuity.
3. Sri Manish Kumar, learned Standing Counsel has produced before this Court an instruction dated 03.01.2025 under the signature of Commandant, 33rd Battalion, PAC, Jhansi, U.P., according to which, the writ petitioner had been paid 90% gratuity amounting to Rs. 13,72,318/- leave encashment Rs. 9,24,120/- and also 10% gratuity to the tune of Rs. 82,900/- and computation being Rs. 11,18,973/-.
4. Learned Standing Counsel disputes the same.
5. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Commandant, 33rd Battalion, PAC, Jhansi, U.P. by **22.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months.
7. Documents filed today are taken on record and marked as Appendix 'A' and 'B'.

January 12, 2026/Rajesh

(Vikas Budhwar,J.)